



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Subject:- Terms and conditions of Additional Advocates General, Deputy Advocates General and Government Advocates.

GOVERNMENT ORDER NO: 2327 - LD (A) of 2017

D A T E D: 16 - 06 - 2017

In partial modification of Government Order No. 1906-LD(A) of 20-15 dated 22-06-2015, sanction is accorded to the fixation of following terms and conditions in favour of the Law Officers as shown against each:-

Designation of Law Officer	Counsel fee payable for filing of writ petitions, LPAs, Review petitions, Civil Revisions, arbitration appeals or civil appeals	Counsel Fee Payable for defending LPAs, review petitions, arbitration/statutory appeals, civil appeals and civil revisions.
Sr. AAG/ AAG	₹ 5000 in two equal instalments. 1 st half at the time of admission of the case and 2 nd half at the time of judgment/final order of the case.	₹ 5000/- as full counsel fee to be paid at the time of judgment
DAG	₹ 4500 in two equal instalments. 1 st half at the time of admission of the case and 2 nd half at the time of judgment/final order of the case.	₹ 4500/- as full counsel fee to be paid at the time of judgment/order
Government Advocate	₹ 4000 in two equal instalments. 1 st half at the time of admission of the case and 2 nd half at the time of judgment/final order of the case.	₹ 4000 as full counsel fee to be paid at the time of judgment

Law Officers shall be entitled to the incidental expenses (in writ petition caveat petition and LPA including COD and interim application) of ₹ 2000/- per case from the concerned Department.

Law Officers shall be entitled to ₹ 5000/- per effective hearing and ₹ 2000/- per non-effective hearing as Counsel fee in arbitration matters.

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law, Justice and P. A


No: LD (A) 2017/33

Dated 16-06-2017

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Financial Commissioner/ Principal Secretaries / Commissioners / Secretaries to Government, _____ Department.
3. Principal Secretary to Hon'ble Chief Minister, J&K, Srinagar.
4. Principal Secretary to His Excellency the Governor, J&K, Srinagar.
5. Registrar General, J&K High Court, Srinagar..
6. Principal Secretary to Hon'ble the Chief Justice, J&K High Court, Srinagar.
7. Director Information, J&K, Srinagar.
8. Director Litigation, Jammu/Kashmir.
9. Principal Private Secretary to Chief Secretary for information of worthy Chief Secretary.
10. All officers of the Department of L, J&PA.
11. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
12. Special Assistant to Hon'ble Minister of State for Law Justice and Parliamentary Affairs for information of the Hon'ble MoS.
13. In charge Website, Department of Law Justice and Parliamentary Affairs.
14. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
15. Concerned file.


(Khursheed Ahmad Bhat)
Assistant Legal Remembrancer,
Department of Law, J & PA


16/6/2017